Justice (Retd.) R.M. Lodha Committee

(in the matter of PACL Ltd.)

PUBLIC NOTICE

1. This Public Notice is being issued for the attention of the general public, in view of the order dated 08.08.2024 passed by the Hon'ble Supreme Court in Civil Appeal No. 13301 of 2015 titled Subrata Bhattacharya Vs. SEBI & Ors. with other connected matters.

2. In compliance with the above-mentioned order of the Hon'ble Supreme Court, all objections with respect to properties of PACL Limited, shall now be heard by Recovery Officer attached to the Justice (Retd.) R.M. Lodha Committee (In the matter of PACL Ltd.).

3. In this regard, the general public is hereby informed that objections with respect to properties of PACL Limited can be filed in accordance with the requirements which can be accessed on the website of SEBI, www.sebi.gov.in, by following Home Page - PACL Matters – Public Notices. Objections not in conformity with these requirements shall not be entertained.

4. Further, the above mentioned Recovery Officer shall also deal with such objections filed earlier by parties before Shri R.S. Virk, District Judge (Retd.), but remain pending for disposal. Fresh dates of hearing of such objections shall be intimated separately to the concerned parties by the Recovery Officer concerned.

5. In case of rejection of objection(s), aggrieved party /parties may approach the Hon'ble Supreme Court by way of an appropriate application in Civil Appeal No.13301/2015, referred to herein above.

Mumbai
November 25, 2024 **Nodal Officer-cum-Secretary**